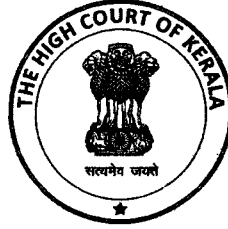
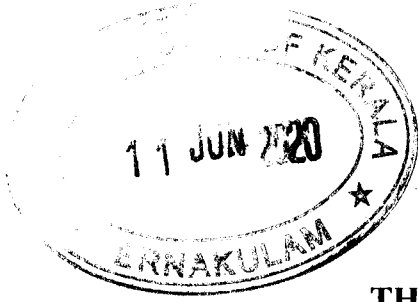


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THE HIGH COURT OF KERALA

Ernakulam - 682031
Email:dsec.hc-ker@gov.in
Phone:0484 2562963
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No.D7(B)-24125/2020

Date : 05-06-2020

NOTIFICATION

The High Court of Kerala has decided to commence Virtual Courts in the State under the aegis and guidance of the e Committee, Supreme Court of India, with the co-operation of the Police Department, Motor Vehicles Department and the National Informatics Centre unit for the quick disposal of cases online wherein the offenders plead guilty of offences as provided in S.208 of the Motor Vehicles Act, 1988 and S.206 of the Code of Criminal Procedure, 1973 subject to S. 29(2) of the Code of Criminal Procedure, 1973. The offenders may make payment of fine on echallans which will remain in the website of Virtual Court for a period of 60 days from the date of acceptance on expiry of which the virtual court will return/ transfer the e challans to the jurisdictional courts.

In the circumstances, the High Court of Kerala, in exercise of the powers conferred by sub-sections (1) and (3) of Section 14 of the Code of Criminal Procedure, 1973, hereby notify the Court of the Judicial Magistrate of First Class-III, Ernakulam as the Virtual Court with territorial jurisdiction over the whole State of Kerala and further confers upon the Special Additional Chief Judicial Magistrate for the trial

of criminal cases against sitting and former MPs/MLAs of the State, Ernakulam, the jurisdiction to deal with the undisposed challans in Ernakulam district.

(By Order)



P.G. Ajithkumar
Registrar (Subordinate Judiciary)



To

The Additional Chief Secretary to Govt., Home(C) Department, Thiruvananthapuram.
The DGP & State Police Chief, Kerala (with C/L)
The Transport Commissioner, MV Department, Government of Kerala (with C/L)
The Superintendent of Government Presses, Thiruvananthapuram (for publication in
the Gazette)

The Principal District Judges in the State
The Chief Judicial Magistrates in the State
The 'B' Section, High Court
The 'E' Court cell, High Court
The 'I.T' Section, High Court
The Administrative Records Section, High Court (2 copies)
The File/Stock File